

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 207 OF 2019 IN DFR NO. 147 OF 2019**

**Dated: 20<sup>th</sup> February, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GSPL India Gasnet Limited ...Appellant(s)**

**Vs.**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Sumiti Yadava  
Ms. Aditi

Counsel for the Respondent(s) : Ms. Sonali Malhotra

**ORDER**

**IA No. 207 of 2019**

**(Application for Condonation of Delay in the filing appeal)**

For the reasons set out in the application, delay of 06 days in filing the appeal is condoned. Application is disposed of.

**DFR No. 147 of 2019**

Admit. Issue notice to the respondent returnable on 22.02.2019. Ms. Sonali Malhotra accepts notice on behalf of the respondent.

Registry is directed to number the appeal and list the matter on **22.02.2019**. Issue of maintainability is kept open.

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**

*Vg/pk*